28

others; on the whole there is an increase.

SHRI D. NARAYAN: I am asking about Kutch only.

SHRI B. N. DATAR: Yes, I say about Kutch also.

श्री दंबकीनन्दन : में मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सच हैं कि दिल्ली में २४ जनवरी सन् १६४४ को २६ तारीख की छुद्दी होने की वजह से, ता० २४ ड्राइ ड होने के बावज्द, दुकानों में शराब बेचने की खास सह्तियत दी गई थी ताकि लोग रिपिक्लक ड अच्छी तरह से मना सकें ऑर दुकानों खुली

SHRI B. N. DATAR: I have no information on this point at all.

श्री दंबकीनन्दन : क्या यह बात सच है कि भारत सरकार की जो इमारतों केनीट प्लेस में हैं, वे लाइसोंस होल्डरों को ज्यादा किसर्य के मतलब से दी गई हैं ?

SHRI B. N. DATAE: I should like to have notice, Sir.

SHRI LAVJI LAKHAMSHI: Is it a fact that the Government of Kutch has asked for total prohibition?

SHRI B. N. DATAR: We are considering the whole question and a decision will be taken after we have before us the report of the committee appointed by the Planning Commission. They have appointed a Special Committee to go into the whole question and submit their recommendations for the drawing up of a programme on a national basis.

SHRI LAVJI LAKHAMSHI: What is the financial implication if total prohibition is adopted in Kutch?

SHRI B. N. DATAR: That also is under consideration.

SHRI D. NARAYAN: Have the Government received no report from the Prohibition Committee?

SHRI B. N. DATAR: The Prohibition Committee has not yet submitted its report at all, if my information is correct.

SHRI D. NARAYAN: An interim report has been submitted, I hope.

SHRI B. N. DATAR: I understand an interim report has been submitted. But the whole question will be considered only after the final report has been received, because this question has to be considered on a national basis.

## GENERAL ELECTIONS

- •17. SHRI H. C. MATHUR: Will the Minister for Law be pleased to sljate:
- (a) whether the recommendations contained in the report of the Chief Election Commissioner in respect of future General Elections have been considered by Government;
- (b) if so, whether Government have taken any decision in respect of the time-table of the next General Elections; and
- (c) whether legislatures will be dissolved before the General Elections?

THE MINISTER FOR LAW AND MINORITY AFP'AIRS (SHRI C. C. BISWAS): (a) If the reference is to the recommendations contained in Volume I of the Report on the first General Elections in India, 1951-52, submitted by the Chief Election Commissioner, then those recommendations have been considered and two Bills to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, have already been introduced in the Lok Sabha

- (b) No.
- (c) Does not arise.

SHRI H. C. MATHUR: May I know, Sir. whether it is the recommendation of the Commission that the new legislatures should come into existence

before the Budget for 1957-58 is taken up for consideration and whether the Government has accepted that recommendation?

29

SHRI C. C. BISWAS: The question of the particular date of the next General Elections has not yet been considered by the Government.

SHRI H. C. MATHUR: What is the recommendation of the Commission in this respect?

SHRI C. C. BISWAS: If my hon. friend will only look at the Report of the Election Commissioner to which I have referred, he wiH find in chapter

Mr. CHAIRMAN: Mr. Biswas, the question is in respect of the future General Elections.

,SHRI C. C. BISWAS: Quite so; and there are certain recommendations contained, possibly in the last chapter—and I am trying to quote the number of that chapter—where all the recommendations have been tabulated, and this does not form part of that list. Whether there is any rrasual remark in the body of the Report is more than I can say because I have not refreshed *my* memory by re-reading the Report.

SHRI M. VALIULLA: The question is regarding (c)—whether the legislatures should be dissolved before the General Elections. May I know the answer for that? After all the General Elections are bound to come, may be today or tomorrow.

SHRI C. C. BISWAS: I suppose the reference is about the next General Elections. No date has yet been fixed and the matter has not yet been considered. It is a matter for the Government to decide and not for the Election Commission.

SHRI H. C. MATHUR: May I know whether Government thinks that the Report of the States Reorganisation Commission will have to be considered and that only in the light of that

can a date and time-table for the next General Elections be fixed?

to Questions

SHRI C. C. BISWAS: Government have not yet received the Report of the States Reorganisation Commission and it is premature for me to say here that Government have come to a decision as regards the effect of that Report.

## LANGUAGE SURVEYS

- \*18. SHRI S. N. MAZUMDAR: Will the Minister for EDUCATION be pleased to state:
- (a) whether the scheme for the survey of important languages of the country has been finalised;
- (b) if so, what are the languages proposed to be covered by the scheme; and
- (c) what is the agency which will be responsible to carry out the scheme?

THE DEPUTY MINISTER FOR EDUCATION (Dr. K. L. Shrimali):

- (a) Not yet.
- (b) All the languages and dialects.
- (c) This is under consideration.

SHRI S. N. MAZUMDAR: May I know whether eminent linguists have been approached in this connection and their suggestions invited?

DR. K. L. SHRIMALI: As I said, Sir, the whole scheme is under preparation and I may assure the hon. Member that experts will be associated with this scheme.

## प्रतिरक्त विभाग द्वारा सामृहिक खेती

- ४९६. श्री कृष्यकान्त ज्यास : क्या प्रतिरक्ता मंत्री यह बताने की कृपा कर्रोंगे कि :
- (क) क्या प्रतिरचा विभाग प्रयोगात्मक रूप में सामृहिक खेती कर रहा हैं , और
- (ख) यदि हां, तो अब तक कितने प्रकार के खेत स्थापित किए गए हैं आं? उनके क्या परिणाम रहे ?